



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-211/2013/2763/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abubakkar Siddique,  
Member,  
Motor Accident Claims Tribunal,  
Nagaon.

Dated Guwahati the 20<sup>th</sup> May, 2019.

Sub: **Casual Leave along with station leave permission.**

Ref:- Your letter No. MACT/N/993, dtd 20.05.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave 4 (four) days on 21.05.2019, 22.05.2019, 23.05.2019 and 24.05.2019 along with station leave permission, with your allotted vehicle, at your own cost, w.e.f. the evening of 20.05.2019 till the morning of 27.05.2019, has been granted/rejected. The District and Sessions Judge, Nagaon and in her absence, the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-211/2013/2764-A, dated 20.05.19

Copy to:

1. The District and Sessions Judge, Nagaon.
2. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Rolan